MR. DEPUTY CHAIRMAN: The question is:

"That the Bill, further to amend the Indian Tariff Act, 1934, as passed by the House of the People, be taken into consideration."

The motion was adopted.

Mr. DEPUTY CHAIRMAN: We shall now take up clause by clause consideration of the Bill. There are no amendments to clause 2.

Clause 2 was added to the Bill. Clause 1, the Title and the Enacting Formula were added to the Bill.

SHRI D. P. KARMARKAR: I beg to move:

"That the Bill be returned."

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be returned."

The motion was adopted.

MESSAGES FROM THE HOUSE OF THE PEOPLE

I. THE APPROPRIATION (No. 5) BILL, 1953

II. THE PEPSU APPROPRIATION (No. 3)

BILL, 1953

III. THE SALT CESS BILL, 1953

SECRETARY: Sir, I have to report to the Council the following messages received from the House of the People, signed by the Secretary to the House:

"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Appropriation (No. 5) Bill, 1953 115 C.S.D.

which was passed by the House at its sitting held on the 19th DecemDer, 1953.

"The Speaker has certified that this Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

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"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Patiala and East Punjab States Union Appropriation (No. 3) Bill, 1953 which has been passed by the House at its sitting held on the 19th December, 1953.

"The Speaker has certified that the Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

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"In accordance with the provisions of Rule 115 of the Rules of Procedure and Conduct of Business in the House of the People, I am directed to enclose herewith a copy of the Salt Cess Bill, 1953, which was passed by the House at its sitting held on the 21st December, 1953.

"The Speaker has certified that the Bill is a Money Bill within the meaning of article 110 of the Constitution of India."

I lay the Bills on the Table.

MR. DEPUTY CHAIRMAN: The House stands adjourned till 1.30 P.M. tomorrow.

The Council then adjourned till half past one of the clock on Tuesday, the 22nd December 1953.